

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 2643 of 1993
MA 3659 of 1993

New Delhi this the 1st day of June, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.N. Dhoundiyal, Member

Shri Suresh Chand
Ex. Casual Gangman
under P.W.I. (PQRS)
Northern Railway
Aligarh.Applicant

By Advocate Shri B.S. Mainee

Versus

1. Union of India through
the General Manager,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Allahabad.Respondents

By Advocate Shri H.K. Gangwani

ORDER (ORAL)

Mr. Justice S.K. Dhaon, Vice-Chairman

In this O.A., the respondents were granted time on 4 occasions to file a counter-affidavit. But they having failed to do so, we have to proceed on the assumption that the averments made in the body of the O.A. are correct.

2. The material averments are these. The applicant was employed as a casual labourer with the respondents in the year 1981-83. He acquired temporary status during that period. The prayer is that the order terminating his service may be quashed. The respondents may be directed to reengage him in service and place his name in the live casual labour register.

3. The controversy in this O.A. is similar to the one disposed of by us in O.A. 2096 of 1993 - Veer Singh & Others Vs. U.O.I. & Others. This O.A. has to be dismissed as barred by time.

8/2

1

4. As in O.A. 2096 of 1993, we direct the authority concerned to dispose of the representation of the applicant on merits and in accordance with law with a speaking order and with the time specified in the aforesaid O.A.

5. With these directions, this O.A. is disposed of finally but without any order as to costs.

6. The Registry is directed to give to the applicant alongwith a copy of this order, copy of the order passed in O.A. 2096/93. A copy of the order passed in O.A. 2096/93 be placed in all the connected cases.

B.N. Dhooniyai
(B.N. DHOUNDIYAI)
MEMBER (A)

S.K. Dhaon
(S.K. DHAON)
VICE CHAIRMAN

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